

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4140/2021

This the **April 5th** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Zahoor Ahmad Zargar s/o late Abdul Jabbar Zargar, r/o Chandoosa, Baramullah, Kashmir.

.....Applicant

(Advocate:- None)

Versus

1. Chief Engineer, Hydraulic Circle, District Sopore, Kashmir.
2. Superintending Engineer, Hydraulic Circle, District Sopore, Kashmir.
3. Executive Engineer, FBI Division, Tangmarg, Kashmir.
4. Assistant Executive Engineer, FBI Division, Tangmarg, Kashmir.

.....Respondents

O R D E R [ORAL]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference as the case is listed in the today's cause list.



2. Even on the last date of hearing i.e. 3.3.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 5.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



(TARUN SHRIDHAR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)